

Cadet Corps we give drill with arms and armament training whereas in the other this is not given. Besides there are other points of difference. Apart from this the main difference will be in the uniform which is going to cost very much less in the case of Auxiliary Cadet Corps. Besides uniform in the auxiliary corps will be partly paid by the institution and partly by the cadets themselves as it is very very cheap.

सरदार ए० एस० सहगल : क्या माननीय मंत्री बताने की कृपा करेंगे कि गवर्नमेंट ने आग्निहारी कॅडेट कोर किन किन प्रांतों में शुरू करने का निश्चय किया है ?

Sardar Majithia: Regarding the starting of the Auxiliary Cadet Corps, this will be started as it was decided upon this year and this will start off as the recommendations come from the Director and when money becomes available from the institutions.

PRIVILEGES TO *EX*-RULERS OF GUJARAT

*598. **Shri Dabhi:** Will the Minister of States be pleased to state:

(a) the special privileges guaranteed to the *ex*-Rulers of Gujarat whose States have been merged in Bombay State; and

(b) whether the continuance of these privileges are subject to any conditions?

The Minister of Home Affairs and States (Dr. Katju): (a) In common with the other Rulers in India the Rulers of Gujarat States have been guaranteed the personal privileges enjoyed by them whether within or outside the State immediately before the 15th August 1947. Apart from this no special privileges have been guaranteed to them.

(b) No.

Shri Dabhi: May I know whether it is a fact that these Rulers are immune from civil and criminal process, are exempt from the operation of the Indian Arms Act and are allowed to fly their own flags?

Dr. Katju: So far as immunity from the Arms Act is concerned, I think it is correct. So far as the flag waving is concerned, I think that is also correct. So far as the first thing is concerned, viz., immunity from civil and criminal process, I am not quite sure. I want notice.

Shri Muniswamy: May I know, Sir, what are those personal privileges that are being enjoyed by these Princes, and how long will they continue to be in enjoyment of these privileges?

Dr. Katju: So long as the Constitution continues in its present form, they will continue their enjoyment.

Mr. Deputy-Speaker: What are the personal privileges?

Dr. Katju: I think it was placed on the Table of the House in March. I refer the hon. Member to that paper.

Shri B. S. Murthy: May I know whether these privileges are personal or hereditary?

Dr. Katju: The privileges go to the successor who is recognized by the President as the successor.

Shri Punnoose: The hon. Minister stated that he will place it on the Table of the House. Does it mean that they have got a large number of personal privileges.

Mr. Deputy-Speaker: It has already been placed.

Dr. Katju: Not a large number; a few that are stated there.

SANSKRIT MANUSCRIPTS

*599. **Shri Krishnacharya Joshi:** Will the Minister of Education be pleased to state:

(a) whether Government are aware that a number of important Sanskrit manuscripts have been treasured in European countries; and

(b) if so, whether Government propose to take steps to recover them?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir, but the